

respective Vidhan Sabhas; it is because the State is under President's rule that a demand has been made to lay it in Parliament. You may please repeat your directive.

[English]

SHRI NIRMAL KANTI CHATTERJEE : What is the objection that you have got?...*(Interruptions)*

SHRI P.R. DASMUNSI : Sir, You have allowed it. We are duty-bound to obey the ruling...*(Interruptions)* Sir, we have no quarrel about any information that you want to ask from the Home Minister. We have no quarrel or disagreement about any report of any Commission. What they want they can get. What they want to know about U.P., they can know...*(Interruptions)* But, Sir, we want to submit that if you give a specific ruling to favour a particular information or inquiry report to be revealed in the House, then the Members have every kind of apprehension and demand laying of similar kinds of reports which have been presented...*(Interruptions)*

SHRI PRADIP BHATTACHARYA (Serumpore) : Sir, it is perfectly correct...*(Interruptions)*

SHRI P.R. DASMUNSI : Sir, the Ramesh Chandra Inquiry Committee has given some findings. Members have a right to know them. I also feel, as a member, that I have a right to know and the House has a right to know it and debate as to what were the findings of this Committee and what were the findings of the Sri Krishna Commission and also about the observations of other Commission on communal riots...*(Interruptions)* If you do it, do it for all...*(Interruptions)*

SHRI SURESH KALMADI : Sir, we want the report on 1992 riots also. ...*(Interruptions)*

MR. DEPUTY-SPEAKER : Whenever such demands come, I will examine it.

*(Interruptions)*

[Translation]

SHRI PRAMOD MAHAJAN (Mumbai North-East) : The Report in respect of which a demand is being made is not the Shri Krishna Report...*(Interruptions)*

[English]

SHRI E. AHAMED : Sir, I am waiting. Please allow me to speak.

[Translation]

JUSTICE GUMAN MAL LODHA : Justice Verma's Report on Rajiv Gandhi's murder case was presented in this very House and was discussed. Then why can this Report be not discussed in the House?

[English]

MR. DEPUTY SPEAKER : Let Shri Ahamed speak I will listen to you after listening to him.

*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : You may speak after Shri Ahamed.

*(Interruptions)*

[English]

SHRI E. AHAMED : Sir, how long should I should stand like this?...*(Interruptions)* I am also a Member. I have been called by the Deputy Speaker. He is overtaking others...*(Interruptions)* Sir, the B.J.P. is taking advantage of your goodself

MR. DEPUTY-SPEAKER : I will listen to Shri Ahamed first.

*(Interruptions)*

SHRI E. AHAMED : Mr. Deputy Speaker, Sir, I have been standing here for the previous ten minutes only to make a humble submission before this House. I am going to raise an issue which has been supported by many of the Members of the Treasury Benches when they were sitting in the Opposition. Sir, the TADA Act has lapsed. There is practically no TADA now. But the people who have been imprisoned or have been taken into custody as accused are languishing behind the bars. I have absolutely no sympathy for the TADA prisoners. If they are found guilty they should be convicted. But there are some innocent elements and innocent people who happen to be the accused by chance. They have to be given justice. When will they get justice? Sir, either their cases have to be tried as expeditiously as possible and found out whether they are guilty or not, or if there is no evidence against them they should be let out

A country which has been fighting for the human rights and also opposing violation of human rights has allowed innocent people to languish in jail under the TADA. How can this Government allow it? The Government will have to take up the matter with the respective State Governments.

Now, even the children of 18 or 19 years who happened to have just given a cup of tea to a person who has been accused under TADA, have also been taken as co-accused. Therefore, it is disgraceful for a country like India to allow innocent people to be landed in jail under the TADA. Therefore, I urge upon the Government and the hon. Home Minister, who had also been supporting this cause with us in the last Parliament, to take up the matter expeditiously and treat them in accordance with law, do justice to them and allow the innocent people to be released.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr Deputy Speaker, Sir, I had also given a notice on the same subject last Friday but I did not get a chance to make a submission as the Zero Hour concluded early on that day. We had raised the issue in the previous Parliament

also and because of the opposition by Members of Parliament and the people at large, the TADA Act was not extended. But unfortunately, 6,000 detainees under TADA are languishing in jails because their cases in courts are proceeding at a snail's pace. I want the Government of India to enact a legislation for review and early disposal of cases of those innocent people who are languishing in jails especially those detained during riots over Babri Masjid issue, the farmers and people detained in Punjab. The Government should take the House into confidence about the steps it proposes to take in order to provide relief to innocent people detained under TADA.

I would like to refer here the action taken by Shri Mulayam Singh Yadav, when he was the Chief Minister of U.P. He had withdrawn cases against all the innocent persons. The Centre should also apprise the House about the steps proposed to be taken by it about 6000 TADA detainees...*(Interruptions)*

MR. DEPUTY SPEAKER : It is not the proper way. Please sit down and I will allow you.

SHRI MOHAMMAD ALI ASHRAF FATMI : It is an important issue and the Home Minister should reply to the submission made by me...*(Interruptions)*

SHRI LALMUNI CHAUBEY : Mr Deputy Speaker, Sir, he has just now referred to another similar criminal case in U.P. and the House is entitled to know details thereof...*(Interruptions)* or else the hon. Minister should deny it...*(Interruptions)*

MR. DEPUTY SPEAKER : I will allow you also but please, let him make his submission.

*[English]*

Let me have my say also.

Please sit down Mr. Fatmi, please sit down.

*[Translation]*

This is not the proper way

*(Interruptions)*

MR. DEPUTY SPEAKER : Your notice was not on this subject.

*(Interruptions)*

SHRI TARIQ ANWAR (Katihar) : Mr Deputy Speaker, Sir, the Home Minister is present in the House and he should speak on TADA...*(Interruptions)*

SHRI MOHAMMAD ALI ASHRAF FATMI : My notice given yesterday is valid to day also.

MR. DEPUTY SPEAKER : Your notice is on 'Sinking of Tajmahal'.

*[English]*

SHRI MOHAMMAD ALI ASHRAF FATMI : I have given a notice regarding sinking of Taj Mahal for to-day. On Friday, I had given a notice about TADA.

*[Translation]*

But it is an important issue...*(Interruptions)*

MR. DEPUTY SPEAKER : But we have to accommodate other issues also...*(Interruptions)* Please sit down.

SHRI TARIQ ANWAR : Sir, TADA is an important issue.

The Home Minister is present to the House and he should inform the House about Government's policy in this regard...*(Interruptions)*

SHRI NAWAL KISHORE RAI (Sitamarhi) : Mr Deputy Speaker, Sir, I belong to Sitamarhi of North Bihar. All the rivers in North Bihar viz Kamla Balan, Gandak, Burhi Gandak, Kosi Adwana and all the tributaries of Bagmati are in spate. About two dozen people have been killed in the floods in North Bihar, Parihar, Soneharsa, Sursand, Dupri, Nanpur, Baypati Blocks of Sitamarhi which have been inundated. The floods have wreaked havoc in North Bihar. The Train and bus services have been disrupted and the normal life has been totally disrupted. As the area is cut off medical facilities are also not reaching there. The Member of Parliament from Madhubani is the Union Agriculture Minister and his constituency is also inundated. Through you, Sir, I would request the Minister of Agriculture to visit the flood affected area of North Bihar along with the Members of Parliament from that area and relief measures should be undertaken there.

*[English]*

MR. DEPUTY SPEAKER : Let the Minister reply

*[Translation]*

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : It is true that the flood situation is grave. After my return from visit to Assam, I will visit the flood affected areas next week...*(Interruptions)*

SHRI TARIQ ANWAR : A large number of people are detained under TADA...*(Interruptions)* The present treasury benches were agitated about TADA when they were in the opposition. Now, we want to know Government's policy about TADA because among the detainees, there is sizeable number of Muslims let the Home Minister clarify the position...*(Interruptions)*

*[English]*

SHRI SRIKANTA JENA : Mr Deputy Speaker, Sir, on TADA issue, the Government will make a Statement...*(Interruptions)*

*[Translation]*

JUSTICE GUMAN MAL LODHA : Mr Deputy Speaker, Sir, As per the provisions of TADA...*(Interruptions)*